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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 383/2017 in C.P. (I.B) No. 28/12/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Nitin Hasmukhlal Parikh RP
V/s.
Indian Overseas Bank Ltd. & Ors.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

Learned Advocate Mr. Harmish Shah present for Applicant (RP). None present for Respondents in IA 383/2017.

Proof of service of copy of application on Financial Creditors filed.

Applicant is directed to give notice of date of hearing along with copy of this order to all the respondents including the corporate debtor and shall file proof of service.

Respondents shall file objections, if any, serving a copy in advance to other side.

List the matter on 01.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.